

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
STARRED QUESTION NO. 43\*  
TO BE ANSWERED ON FEBRUARY 06, 2018  
HOUSING SCHEME FOR URBAN AREAS

No. 43\*                      SHRI PRALHAD JOSHI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the guidelines of the housing scheme for urban areas under the Pradhan Mantri Awas Yojana (PMAY) have been amended and if so, the details thereof;
- (b) whether the rationale behind the amendment is to increase the coverage of the scheme; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 43\* FOR 06.02.2018 REGARDING "HOUSING SCHEME FOR URBAN AREAS".

(a) to (c): Yes, Madam. The Ministry of Housing and Urban Affairs has amended the guidelines of the Pradhan Mantri Awas Yojana (Urban) to increase the coverage area under the scheme. Para 2.1 of the Scheme Guidelines has been amended. It now reads as under:

"All the statutory towns as per Census 2011 and towns notified subsequently including Notified Planning/Development Areas shall be eligible for coverage in the Mission.

Areas falling within notified Planning/Development area under the jurisdiction of an Industrial Development Authority/Special Area Development Authority/Urban Development Authority or any such Authority under State legislation which is entrusted with the functions of urban planning and regulations shall also be included for the coverage under PMAY(U).

Note 1: The MIS linkage between Department of Rural Development for PMAY (G) and Ministry of Housing & Urban Affairs for PMAY (U) would be done to avoid duplication of beneficiaries.

Note 2: The beneficiaries in the permanent wait list of PMAY (G) will have the flexibility for opting for a house under PMAY (G) or PMAY (U).

Note 3: The benefits of all existing and future rural schemes will not be denied to a beneficiary covered by the above definition solely on the grounds that he has availed of a house under PMAY (U)".

The rationale behind the amendment is to allow coverage of the scheme, apart from notified towns and their planning/development areas, to the planning/development area of industrial towns, special area development authority, urban development authority or any such authority created under State Legislation which is entrusted with the function of urban planning and regulations.

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